

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 106**  
**(IB)-1276(PB)/2019**

**IN THE MATTER OF:**

Mr. Ashok Kumar ..... Applicant/petitioner  
v.  
Dwarika Infocom Pvt. Ltd. & Ors. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 06.06.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner	Mr. Sandeep Mahapatra, Adv.
For the Respondent	Mr. Aastik Dhingra, Proxy Counsel for Mr. Deepak Dhingra, Adv. for Respondent No. 2, 3 & 4 Mr. Sandeep Chaudhary, Adv. for R-1

**ORDER**

On behalf of respondents ten days time has been sought and the same is granted to file the reply with a copy in advance to the counsel opposite.

Rejoinder, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

List for arguments on 03.07.2019.

*Sd/-*  
**(M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**